

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.1 - IA/1139(AHM)2022
ITEM No.2 - IA/1140(AHM)2022
In
CP(IB) 29 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jugal Hansal Brothers Through its Proprietor Smit N SoniApplicant
V/s

Octagon Communications Pvt LtdRespondent

Order delivered on: 21/12/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Shalya Agarwal, Ld. Adv.
For the Respondent :

ORDER

IA/1139(AHM)2022 & IA/1140(AHM)2022

IA/1139(AHM)2022

This application is filed by RP under Section 43 of the Insolvency and Bankruptcy Code, 2016.

Issue notice to the Respondent. We direct the RP to serve Notice to the Respondent by speed post as well as E-mail and file Affidavit of proof of service of notice within two weeks.

IA/1140(AHM)2022

This application is filed under Section 66 of the Insolvency and Bankruptcy Code, 2016.

Issue notice to the Respondent. We direct the RP to serve Notice to the Respondent by speed post as well as E-mail and file Affidavit of proof of service of notice within two weeks.

IA/1139(AHM)2022 & IA/1140(AHM)2022 stand adjourned to 15.02.2023

-SD-

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)